

ITEM NO.32

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
5942/2016

(Arising out of impugned final judgment and order dated 22/09/2015
in CRLAP No. 837/2010 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

BHAGWAN DAS

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP)

Date : 11/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Ms. Pallavi Pratap, Adv.

Mr. Rajiv Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

At the request of the learned counsel for the petitioner the
matter is adjourned to next week.

(S. K. RAKHEJA)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER